

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1819
ANSWERED ON 28TH NOVEMBER, 2019

OPERATION OF TOLL PLAZAS

1819. SHRI ANIL FIROJIYA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the date of starting toll plazas at two locations between Byavra and Devas in Madhya Pradesh by a private company while upgrading National Highway No.- 03 from Byavra to Devas;
- (b) the basis on which work completion certificate was awarded by NHAI on completion of only 75% of work;
- (c) the time period till which toll would be collected from the date of starting of the said toll plazas along with the amount of toll to be collected;
- (d) whether the toll collected would be equal to or more than the cost incurred in the construction of the said NH and if so, the details thereof; and
- (e) the procedure of maintaining the record of toll charges collected at both the toll plazas by NHAI and the procedure of its audit?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)

- (a) The date of starting toll plazas at two locations (km 229.900 and at km 291.550) between Biaora and Dewas is 30.04.2019 after issuance of Provisional Completion Certificate.
- (b) As per stipulations made in the Concession Agreement, Provisional Completion Certificate was issued by the Independent Engineer on 75% completion of the project.
- (c) & (d) The project of 4-laning of Biaora to Dewas section of National Highway-52 was awarded on BOT (Toll) basis with Concession period of 27 years commencing from the Appointed Date (i.e. 09.07.2016). Concessionaire is entitled to collect the toll from the road users as per toll rates based on stipulated National Highway Fee Rules and the concession agreement on the during the entire Concession Period. After the completion of Concession Period, the projects are taken over from the Concessionaires.

- (e) The revenue received from toll collection is deposited in the Escrow Account of Special Purpose Vehicle (SPV) and disbursement from Escrow Account is appropriated by Escrow Bank in accordance with the waterfall mechanism provided in the Concession Agreement. The books of accounts recording all its receipts, income, expenditure, payments are maintained by concessionaire in accordance with Concession Agreement which are audited by Statutory Auditors.
